

Shri C. D. Deshmukh: That is not precluded by the present Act. In suitable cases the Reserve Bank does take the initiative in bringing about amalgamation. There is an instance in Bengal where that has been done.

Shri A. C. Guha: Has not the Reserve Bank any other discretionary powers to direct and control the management of a bank before giving that drastic direction to stop taking deposits?

Shri C. D. Deshmukh: I must refer the hon. Member to the Act itself.

MATCH AND PETROL EXCISE POOL FUNDS

*1167. **Shri M. L. Dwivedi:** Will the Minister of Finance be pleased to state:

(a) the share of the State of Vindhya Pradesh in the Match and Petrol Excise Pool Funds of the years 1950-51 and 1951-52;

(b) the way in which these amounts have been utilised; and

(c) whether in the allocation of this Fund Vindhya Pradesh is still being treated as a former Indian State?

The Minister of State for Finance (Shri Tyagi): (a) As regards the Match Excise Pool Fund, the Honourable Member is, presumably, referring to the arrangement which existed between the Government of India and the former 'Indian States' for pooling and sharing the excise revenue from matches, collected within their respective jurisdictions through their individual excise administrations. That arrangement lapsed with effect from the 1st April 1950, on which date the Match Excise administration throughout India (except Jammu and Kashmir) was taken over by the Government of India as part of the scheme of integration of "federal" revenues. Nothing is, therefore, payable to the State of Vindhya Pradesh as the share of the "Indian States" from which this State was constituted, of the proceeds of the Match Excise duty in respect of the financial years 1950-51 and 1951-52.

Regarding the Petrol Excise Fund, the reference is, presumably, to the Central Road Fund, which is financed from Excise and Customs duties on petrol, and from which subventions to States are paid direct. The total amount allocated to the State of Vindhya Pradesh from the Central Road Fund during the years 1950-51 and 1951-52, is as follows:—

Year	Rs.
1950-51	89,191
1951-52	50,000 (on account)

The final figures for 1951-52 have not yet been worked out.

(b) (i) Does not arise so far as the Match Excise Pool Fund is concerned.

(ii) Regarding Central Road Fund, an estimate for Rs. 1,21,400 was sanctioned in April 1952 for metalling the Teonthar-Panwar-Dabhoura Road.

(c) No, Sir.

Shri M. L. Dwivedi: Which are the other Part B and Part C States to which payment is still being made under the Match Excise Fund?

Shri Tyagi: Payment on account of match excise is not being made to any State.

HALI SICCA CURRENCY

*1169. **Shri T. B. Vittal Rao:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Hali Sicca Currency of Hyderabad State would be demonetised from 1st April, 1953; and

(b) if so, what steps do Government propose to take to withdraw that currency from circulation?

The Minister of Finance (Shri C. D. Deshmukh): (a) The coins of all denominations and one rupee notes of the Hyderabad State will cease to be legal tender with effect from 1st April 1953. The currency notes of denomination other than one rupee issued under the Hyderabad Paper Currency Act can be demonetised when the Act is repealed.

(b) For facilitating the withdrawal of all denominations of Hyderabad Currency notes and coins the Reserve Bank of India have, under arrangements with the State Bank of Hyderabad, established currency chests at 26 centres in that State in addition to the two chests and small coins depots at the Imperial Bank of India, Hyderabad City and Secunderabad. The State currency is exchanged for Indian currency in these chests. After demonetisation, facilities will continue to be provided to the public until such time as is considered desirable for exchanging their holdings of the local currency with the Indian Currency at treasuries and sub-treasuries and other specified centres.

Shri Vittal Rao: May I know whether after demonetization the Hyderabad anna will break up into six pieces as at present in Hyderabad or into four as it is here?

Mr. Speaker: The question is, whether the same arrangement will continue as far as the Hyderabad anna is concerned or there will be some changes.